

DIVISION BENCH
COURT - II

O-212

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/236(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH APRIL 2024

IN THE MATTER OF	UCO BANK VS ANKIT METAL & POWER LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr.. Joy Saha, Sr. Adv.] For the Financial Creditor
Mr. Santosh Kr. Ray, Adv.]
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

ORDER

1. Learned Sr. Counsel/Ld. Counsel for the Financial Creditor present.
2. Reply affidavit that was directed to be filed in terms of our earlier order dated 8th April, 2021 at the time to file reply affidavit stands extended to a further period of seven days i.e. till Thursday. Thereafter, the right shall stands closed.
3. List the matter for argument on **29.04.2024**.
4. We also asked for copies from his own CA.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**